

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.207
IB-867(ND)/2022

IN THE MATTER OF:

M/S. Kisten Realtech Pvt Ltd.

.....APPLICANT/PETITIONER

Vs.

M/s. Aerens Jai Realty Pvt Ltd.

....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 07.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Khyati Jain, Mr. Siddharth Bhatli Advocates.

For the Respondent :

ORDER

Ms. Khyati Jain, Learned Counsel appears for the Applicant.

Pursuant to the order dated 08.02.2023, the Court Officer sent e-notice to the Corporate Debtor. Despite due service of notice, no one has appeared on behalf of the Corporate Debtor. The Corporate Debtor is therefore set ex parte.

List the matter on **13.04.2023** for final arguments.

-SD-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**